

**In the National Company Law Tribunal,  
Bengaluru, Special Bench**

**CP/39(BEN)2021**

**Item No. 15**

**Sec. 213, Sec. 241(1), Sec. 242(4), Sec. 243(1) (b), Sec.  
244(1), Application under any other provisions, Rule 11 of  
NCLT**

**In the matter of:**

SRINIVASA AVUTHU REDDY

.....Petitioner

V/s

LYDOR SOFTWARE INNOVATION PRIVATE LIMITED

.....Respondent

**Order delivered on ..01/07/2021**

**Coram:**

**Hon'ble Shri Bhaskara Pantula Mohan, Acting President**

**Hon'ble Shri Hemant Kumar Sarangi, Member(T)**

**For Petitioner(s):**

SHRI SARMA, COUNSEL FOR PETITIONER

**For Respondent(s):**

NONE

**ORDER**

Petitioner is directed to serve one more notice on the respondents and file proof of service by next date of hearing.

List the matter for hearing on 12.08.2021.

**(BHASKARA PANTULA MOHAN)  
ACTG. PRESIDENT**

**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**